

## Central Administrative Trbunal Principal Bench

C.P. No. 36 of 1998 in

O.A. No. 2566 of 1997

New Delhi, dated this the 11th August, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mr. Kuldip Singh, Member 9J)

Shri S.P. Dubey, S/o Shri Murli Dhar Dubey, R/o RZ 429, Gali No. 9, Raj Nagar Part I, Palam Colony, New Delhi-110045. ... Petitioner

(By Advocate: Shri P.L. Mimroth)

## Versus

- Shri P. Jaicker, Chief Secretary, Govt. of NCT of Delhi, Sham Nath Marg, Delhi.
- Shri R.P. Roy,
   Commissioner of Transport,
   Govt. of NCT of Delhi,
   Under Hill Road,
   Rajpur Road,
   Delhi.

... Respondents

(By Advocate: Shri Rajinder Pandita)

## ORDER (Oral)

## BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

- 2. The Tribunal by its order dated 8.10.98 in O.A. No. 2566/97 directed Respondents to take appropriate action in the matter of review of the suspension order dated 23.8.95 in accordance with relevant rules and instructions on the subject by a reasoned and speaking order within one month from the date of receipt of the order.
  - 3. Respondents' counsel Shri Pandita has

invited our attention to the order dated 28.6.99 revoking applicant's suspension, and he has stated that applicant has also since rejoined the duty. Office Order dated 1.7.99 in this respect is also taken on record.

- Under the circumstances it cannot be said there is madelines foresteer su forether survives in the C.P. initiate Contempt of Court against Meanwhile Shri Mimroth states contemnors. Respondents are required to issue necessary orders regularising the period of suspension and granting applicant such benefits that are accrued to him consequent to revocation of suspension order. Respondents are called upon to take appropriate action in accordance with rules and instructions in this regard as expeditiously as possible.
- 5. Subject to above, the C.P. is dismissed and notices against alleged commons are discharged.

(Kuldip Singh)
Member (J)

(S.R. Adige) Vice Chairman (A)

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